

(d) if so, the steps taken in that regard?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b) Government have been reviewing the performance of public sector banks and financial institutions on an on going basis. Appropriate instructions for taking necessary corrective measure are issued to them from time-to-time.

(c) and (d). The performance of various Central Government Sponsored Schemes are periodically reviewed by the Board of Directors of public sector banks, Reserve Bank of India and Government of India and steps, as are necessary, taken to make these schemes more effective and responsive to the needs of the people.

319 *Export*
Disbursing of Duty Drawback Amount to Exporters

6037. SHRI TARA CHAND KHANDEL-AWAL: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have not been disbursing the Duty Drawback amount to the exporters for the last twelve months:

(b) if so, the reasons therefore; and

(c) the time by which it will be disbursed?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Government have been disbursing duty drawback amounts to exporters for the last twelve months as usual.

(b) and (c). Do not arise.

319
Revitalisation Programme for Public Sector Shipyards

6038. SHRI GURUDAS KAMAT: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have proposed a revitalisation programme for public sector shipyards;

(b) if so, the details thereof;

(c) whether this would generate more capital in the shipping industry; and

(d) if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). A number of steps are presently under consideration of the Govt. for revival of the Shipyards. These include capital restructuring, upward revision of Govt. subsidy payable for construction of ocean going vessels, duty free imports upto 50% of realisable price of vessels etc.

(c) and (d). While revitalisation programme of public sector shipyards will have no direct bearing on the generation of capital in the shipping industry, it will certainly have a beneficial effect on the financial position of the public sector shipyards.

320
Merger of MITCO with MMTC

6039. SHRI BINODE BIHARI MAHATO: Will the Minister of COMMERCE be pleased to state:

(a) whether the Mica Trading Corporation (MITCO) has been merged with Minerals and Metals Trading Corporation (MMTC);

(b) if so, when and the reason thereof;

(c) whether all the employees of MITCO have been given the MMTC scales of pay after the merger;

(d) if so, the facts in details; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P.CHIDAMBARAM): (a) No, sir.

(b) to (e). Do not arise.

321
Motor Accident Claims Tribunals

6040. SHRI ARJUN SINGH YADAV:
Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Tribunals come under fire for tardiness" appearing in the 'Indian Express' dated August 21, 1991; and

(b) if so, the facts in this regard and the action taken or proposed to be taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) As per Section 165 of the Motor Vehicles Act, the responsibility for setting up of the Claim Tribunals and the procedures to be followed by them rests with the State Govts. The recommendations made in the Study Report have been forwarded to the State Govts. as also the nationalised insurance companies for taking appropriate action for speedy disposal of the claim cases.

321
Bank Charges for Handling Foreign Exchange/Transactions

6041. DR. LAXMINARAYAN PANDEY:
Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 699 on July 26, 1991 and state:

(a) whether the charges listed in the booklet titled "Rules of Foreign Exchange Dealers' Association of India" are mandatory or the banks can levy higher charges; and

(b) the name of the agency which has been set up or exists for redressal of grievances of exporters in respect of higher charges levied by banks for handling foreign exchange transactions?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The Reserve Bank of India (RBI) has reported that the charges levied by authorised dealers in India as prescribed by the Foreign Exchange Dealers Association of India and listed in their booklet, are mandatory. The authorised dealer, i.e. the banks, cannot levy charges other than those prescribed therein.

(b) The exporters can approach the Foreign Exchange Dealers' Association of India at their address, 17th Floor, Maker Towers F. Cuffe Parade, Bombay-5, for redressal of their grievances pertaining to charges levied by the authorised dealers.

322 *Foreign Exchange*
Alleged FERA Violation in Rice Deal

6042. SHRI MADAN LAL KHURANA:
Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government has been drawn to the news item caption "Massive FERA Violation in Rice Deal" appearing in the Indian Express dated August 23, 1991;

(b) if so, whether it is a fact that several serious cases of FERA violations amounting crores of rupees involving a group of influential rice exporters from Bombay have come to light;

(c) if so, the details of the exporters involved in the rice export deal and the action taken against them;

(d) the details of other cases of FERA